IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 308
681/252/ND/2018

IN THE MATTER OF:

Income Tax Officer, Ward 6(4)	....	Petitioner/Applicant
Vs.		
ROC , M/s. CWS Integration Pvt. Ltd.	....	Respondent

Order under Section 252 of the Companies Act

Order delivered on 13.05.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Petitioner :
For the Respondent :

ORDER

None appears despite repeated calls. In the interest of justice matter adjourned **to 15.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay